CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 2552/99

New Delhi, this the 29th day of October, 2001

HON'BLE SH. SHANKER RAJU, MEMBER (J)

Shri Otta S/o Sh. Mitu Prasad Working as Beldar Sub Division V, Division-R CPWD, Sewa Nagar New Delhi.

Q-K

... Applicant

(Service of all notices on Applicant's Counsel's following address:

Satya Mitra Garg 113-C, DDA LIG Flats Motia Khan, Near Jhandewalan New Delhi - 110 055. (None)

Versus

- Union of India Thr' its Director General (Works), CPWD, Nirman Bhawan, New Delhi-1.
- The Executive Engineer
 Asian Games Civil Division-3
 CPWD, Jawahar Lal Nehru Stadium,
 New Delhi.

.. Respondents

(Service of all notices on the respondents above addresses)
(By Advocate: Sh. M.K.Bhardwaj proxy for Sh. A.K.Bhardwaj)
O R D E R (ORAL)

By Sh. Shanker Raju, Member (J)

The present OA is disposed of at the admission stage itself by resorting Rule 15 of CAT (Procedure) Rules. The applicant who has been accorded temporary status by the respondents w.e.f. 1.9.95 is seeking regularisation in pursuance of the DOPT Scheme of 1993. It is contended that his claim is prospective despite he had worked with the respondents for more than last 10 years. On the other hand the respondents stated that the applicant has been accorded temporary status and shall be considered for regularisation as per the DOPT scheme of 10.9.93 and on availability of a



vacancy in group 'D' and to the ratio of 2:3 as envisaged in the scheme.

2. Having regard to the rival contentions of the parties and in the interest of justice the OA is disposed of with the direction to the respondents to consider the claim of the applicant for regularisation immediately on availability of group 'D' vacancy subject to the criteria laid down in DOPT scheme of 10.9.93. No costs.

S. Raym

(SHANKER RAJU) Member (J)

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